

[*Translation*]

Loans Outstanding against Big Industrialists

7163. P.R. GANGWAR: Will the Minister of FINANCE be pleased to state

(a) the names of the big industrialists against whom loans are outstanding and the amount of loan outstanding against each one of them; and

(b) the details of steps taken to recover the loan ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) In accordance with the practices and usages customary amongst the bankers and the financial institutions and the statutes governing them, information relating to, or to the affairs of their individual constituents is not divulged.

(b) The public sector banks have been instructed by RBI to review all borrowal accounts periodically. Whenever the conduct of an individual account reveals irregularities, steps are taken to regularise the advance and, if they fail, loans are recalled and various measures taken to recover the dues including resorting to legal proceedings against the borrowers and the guarantors, if any.

12.00 hrs.

(*Interruptions*)

[*English*]

MR. SPEAKER: I am allowing the Lady Member to speak.

(*Interruptions*)

[*Translation*]

SHRIMATI BHAVNA CHIKHALIA (Ju-

nagarh): Mr. Speaker, Sir, I thank you for granting me permission to speak during zero hour.

Mr. Speaker, Sir, through you, I would like to draw the attention of the Central Government to a very urgent matter.

Gujarat produces largest quantity of groundnut in the country. During the last few days the groundnut crop has been affected by the 'Rataria' disease and 'Lashkari' pest is damaging it in Saurashtra area. At a time when supply of oilseeds has become a matter of concern to all, it has become even more essential to save this crop. Therefore, through you, I would like to request the Central Government to take immediate steps in this direction. (*Interruptions*)

[*English*]

MR. SPEAKER: I am calling Shri Sudersan Raychaudhuri to speak.

SHRI SUDERSAN RAYCHAUDHURI (Serampore): Sir, the Indian Council of World Affairs, New Delhi, is a prestigious academic institution of our country providing facilities for research and study of the world affairs and foreign policy. It has gained international reputation and the names of luminaries like Shri Tej Bahadur Sapru, Pandit Jawaharlal Nehru and Dr. Rajendra Prasad are associated with this institution. Unfortunately, during the last several years, utter mismanagement and gross misappropriation of funds have been reported and these have even ruined the institution. Number of bogus members is increasing day by day. Important books and documents are decaying and they are pest-stricken. I have these books with me and I can show you that. (*Interruptions*)

SHRI MURLI DEORA (Bombay South): How were you allowed to bring these books?

SHRI SUDERSAN RAYCHAUDHURI: Members have taken these books from the Delivery Lending Section.

Staff and employees are not getting

their salaries. The NF Government under the circumstances introduced a Bill to take over the institution so that it may function properly. The Bill was passed, I suppose, by the Rajya Sabha in the month of September last year. But after that the Ninth Lok Sabha was dissolved. Now the Government is remaining a silent spectator about the ruin of this institution. I do not know what are the reasons for this. Whom are you going to shield?

I demand immediate attention of the Government and something should be done to save this institution. Let the External Affairs Minister intervene immediately in this and give a statement in this House. *(Interruptions)*

SHRI SAIFUDDIN CHOUDHURY (Katwa): We share the concern of the hon. Member and we have all our support for this. I think, the Government must come forward with a Bill that had been passed in the Rajya Sabha and get it passed in the Lok Sabha immediately. *(Interruptions)*

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I had tried to raise an issue when the question hour began at 11.00 o'clock.

MR. SPEAKER: I am not allowing you to speak on that topic. So please don't try to do it again.

SHRI RAM VILAS PASWAN: I would not try to do that. How have you come to know what I have not still done? I may not have been a law student yet I do understand the limitations of our conduct. I would not speak anything contrary to your position.

MR. SPEAKER: It is the question of the honour of the Constitution, of the country and of the Parliament of this country.

SHRI RAM VILAS PASWAN: I promise to keep honour of all that. Today is an historic day for our country when as many as one

hundred and six members of Parliament consisting of all political parties, irrespective of party affiliation, including members of Scheduled Castes and Scheduled Tribes prepared a joint memorandum which contained three main demands.

MR. SPEAKER: It would be expunged from the record of the House, if the speech is not relevant to the subject. I allotted a ten hour discussion times to it.

SHRI RAM VILAS PASWAN: I agree with you, you may expunge it from the proceedings of the House if you find it out of subject.

We went to Rashtrapati Bhawan to submit one memorandum containing five main demands which included land reforms, legislation for reservation, to clear backlog, reservations in Rajya Sabha, Legislative Council and Judiciary and in the field of education. We could not meet the President. We come back after submitting our memorandum to his officers, though we were quite hopeful to meet the President.

[English]

MR. SPEAKER: I think that Rashtrapati is advised by the Council of Ministers and Council of Ministers is not advised by Rashtrapati... *(Interruptions)*...

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir with your permission, I would like to submit about the constitution of a Commission for Scheduled Castes and Scheduled Tribes which has already been granted constitutional status. For the last one and half years a national commission for Scheduled Castes and Scheduled Tribes has not been appointed. On 31st March, 1990 the Parliament had passed an important Bill to constitute a commission and to give it a Constitutional status by passing the constitution (Sixty Fifth Amendment) Bill. The President assented to the Bill on 7 June, 1990 but till today it has not been constituted.